

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3265  
ANSWERED ON:30.11.2010  
GUIDELINES ON TERMINALLY ILL UNDERTRIALS  
Deora Shri Milind Murlu

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has framed new guidelines for terminally ill undertrials facing various court cases in the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time by which the guidelines are likely to come into effect?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): "Persons" is a State subject under List II of the Seventh Schedule to the Constitution of India. The responsibility of the prison administration and its management, therefore, primarily lies with the respective State Governments. However, an advisory has been issued to all State Governments/UT Administrations on 13th August, 2010 to devise appropriate policies and procedures to identify and deal with the special needs of their terminally ill prisoners/inmates. This advisory is available on the website of Ministry of Home Affairs.